

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1221**

ANSWERED ON 31.07.2023

**SHRI RENUKAJI DAM PROJECT**

1221#. MS. INDU BALA GOSWAMI

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the private land acquisition work has been completed for the construction of Shri Renukaji Dam project;
- (b) if so, the total number of Panchayats in which land has been acquired under the said acquisition; and
- (c) whether the compensation has been given to all the families affected by the said project?

**ANSWER**

**THE MINISTER OF STATE FOR JAL SHAKTI**

(SHRI BISHWESWAR TUDU)

**(a) & (b)** Renukaji dam project is included under the National project scheme of Government of India, being serviced by this Ministry. Accordingly, partial financial assistance for implementation of the project is being provided by this Ministry to the Government of Himachal Pradesh, as per norms of the National project scheme. However, implementation of the scheme, including associated land acquisition and rehabilitation & resettlement, lies in the domain of the State Government.

It is informed by the State Government that a total of 954.03 hectare of private land is requirement to be acquired for Renukaji dam project, which falls in 37 revenue estates, spread over 18 number of panchayats. Out of the above, acquisition process has been completed for 947.40 hectares.

**(c)** As per information provided by Government of Himachal Pradesh, compensation has been paid to all the affected persons, except 504 number of persons. Reasons for payment being pending for the balance 504 persons include death, court cases, issues in entries of mortgagor & mortgagees, lack of interest of beneficiary due to amount being less, etc.

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